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## NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH AHMEDABAD

Co. Appeal No. 32/252(3)/NCLT/AHM/2018

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 06.02.2018

Name of the Company:

Akash Sachdev & Ors

(Sai City Buildcon (Indore) Pvt Ltd)

V/s.

ROC, Gwalior.

Section of the Companies Act:

Section 252(3) of the Companies Act, 2013

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1. NATACHA CUTARIA ARV. APPLICANT DUTACHA
WITH
2. KAUCHAL AGARNAL, RCS PCS

## **ORDER**

Learned Advocate Ms. Natasha Sutaria i/b Learned FCA Mr. Kaushal Agarwal present for Appellant. None present for ROC.

Appellant is directed to issue notice of date of hearing along with copy of petition on ROC and shall file proof of service.

ROC shall file its objections within 15 days from the service of notice.

Appellant is directed to file income tax returns of the company.

List the matter on 08.03.2018.

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MANORAMA KUMARI MEMBER JUDICIAL

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 6th day of February, 2018.